Before the Appellate Tribunal for Electricity (Appellate Jurisdiction) (Chennai Circuit Bench)

Appeal no. 186 of 2013 & IA No. 255 of 2013

Dated : 27th August, 2013

Present: Hon'ble Mr. Justice M. KarpagaVinayagam, Chairperson Hon'ble Mr. RakeshNath, Technical Member

The Chief Financial Controller/Revenue, TNEBAppellant(s)
Versus
Bannari Amman Spinning Mills Ltd. & Anr.Respondent(s)
Counsel for the Appellant(s): Mr. S. Vallinayagam
Counsel for the Respondent(s): Mr. S.P. Parthasarathy Mr. R.S. Pandyaraj

<u>ORDER</u>

We have heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondent no. 1.

<u>Admit.</u> Mr. S.P. Parthasarathy takes notice and filing vakalatnama today on behalf of Respondent no.1. Issue notice to Respondent no.2. Registry is also directed to issue notice. Dasti service is permitted.

<u>ORDER</u> (IA No. 255 of 2013 – for stay)

We heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondent no.1 in the IA no. 255 of 2013. We feel that instead of passing any orders in the Interim Application for stay, it would be better to take up the main Appeal itself for final disposal. Accordingly, we will take up the main Appeal in the last week of October, 2013. With this observation, IA no. 255 of 2013 is disposed of.

The Learned Counsel for the Respondent is directed to file reply in the main Appeal on or before 25.09.2013 after serving copy on the other side. Thereupon, the Learned Counsel for the Appellant is directed to file rejoinder on or before 05.10.2013, if any.

Post the matter for final disposal tentatively on <u>21.10.2013 at</u> <u>Chennai Circuit Bench.</u>

(Rakesh Nath) Technical Member mk (Justice M. Karpaga Vinayagam) Chairperson